IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Excise Appeal 78566 of 2018

(Arising out of Order-in-Appeal No.28/DIB/CE(A)/GHY/2018 dated 20.06.2018 passed by Commissioner(Appeals) of CGST, Central Excise & Customs, Guwahati.)

M/s. Hindustan Unilever Limited
(Personal Product Factory, Unit-III,
Doomdooma Industrial Estate, P.O.Doomdooma,
Dist. Tinsukia, Assam-786151.)

...Appellant

VERSUS

Commissioner of CGST & CX, Dibrugarh Commissionerate

.....Respondent

(Milan Nagar, Lane: 'F', P.O.: C.R. Building,
Dibrugarh-786003.)

APPEARANCE

NONE for the Appellant (s)
Shri A.Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75350/2020

DATE OF HEARING : 12 March 2020
DATE OF DECISION : 12 March 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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